

Re: Alleged encroachment of forest lands in Kolar District, Karnataka

SHRI S. MUNISWAMY (KOLAR): Sir, I would like to know the stand taken by the Union Government regarding the alleged harassment meted out to the farmers of the Srinivasapur Taluka of Kolar District of Karnataka regarding the alleged encroachment of forest lands. ? *(Interruptions)*

माननीय सभापति: आप केवल टेक्स्ट पढ़िए, 377 में जो आपने लिख कर दिया है, केवल उसी को पढ़िए । उससे हटिए नहीं ।

? (व्यवधान)

HON. CHAIRPERSON: Please read the text only. There should be no change in that.

....*(Interruptions)*

HON. CHAIRPERSON: Hon. Member, please read whatever text you have submitted. Only that would go on record.

....*(Interruptions)*

माननीय सभापति: माननीय सदस्य, आपने जो लिख कर दिया है, उसी को पढ़िए, Only the matter that you have submitted goes in record in discussion on Matters Under Rule 377. Whatever you are speaking other than that would not go in record.

? (व्यवधान)

माननीय सभापति : आपने जो पाठ लिखकर दिया है, कृपया उसी को पढ़िए क्योंकि वही रिकॉर्ड में जाएगा ।

? (व्यवधान)

SHRI S. MUNISWAMY: The encroachment of forest lands is a baseless claim from the forest officials of the Government of Karnataka for the fact that the farmers over here have proper land records, some of them have court orders, the lands have been tilled from several decades and is the only source of their livelihood. I further want to know if the Ministry of Environment, Forests & Climate Change is inclined to come to the rescue of the distressed farmers of Kolar District and use the prerogative powers if any and whether the Ministry is finding any possibilities for intervention as the mango plantations as old as fifty years and many crops

especially vegetables due for yield have been destroyed in an inhumane way breaching the trust of a farmer.